

14

O.A. No. 1279/05

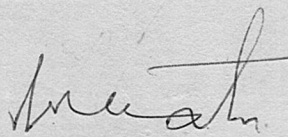
08.02.07

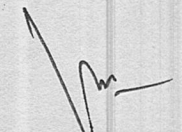
Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. P. K. Chatterji, A.M.

Sri R. S. Maroya, applicant appeared in person prays for and granted one week time to incorporate the amendment as allowed on 17.1.07. Sri N. P. Singh, Counsel for the respondents, states that this OA has become infructuous after the order dated 17.03.07 by which the services of the applicant were treated to have been abandoned under article 81 of Education Code.

List on 12.03.07; for hearing on admission. The applicant will come prepared on this point also.


A.M.


V.C.

mes/

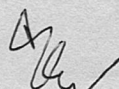
12/03/07

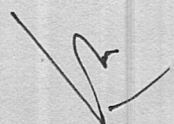
Hon. Mr. Justice Khem Karan, V.C.
Hon. Mr. R. S. Meena, A.M.

Amendment incorporated
vide Order dtd. 8/2/07.

Sharma
9.2.07

Sri R. S. Maroya - applicant states that he has moved one application to the Chairman for transfer of this case to Lucknow Bench. He says that copy of this application has already been given to Counsel for the other side. He wants some long date: list on 25/04/07 for admission.


A.M.


V.C.

(M)